

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO 368
TO BE ANSWERED ON WEDNESDAY 03.02.2021
Notary Public**

368. SHRI HEMANT TUKARAM GODSE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of notary public appointed by the Union Government in the last three years, State/UT wise;
- (b) whether the services of these Notary Advocates are for a specific period/years and their services are to be renewed after their term ends and if so, the details thereof;
- (c) the number of certificates of notaries that have been renewed during the last three years and the current year, State/Court-wise;
- (d) whether there is adequate number of notaries in proportion to the population in the country and if so, the details thereof;
- (e) whether proposals for appointment of notaries in various States are pending with the Union Government and if so, the details and the present status thereof, State/UT-wise; and
- (f) the other steps taken/being taken by the Government to appoint the notaries against the vacancies available in various States/UTs in the country?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SH. RAVI SHANKAR PRASAD)

- (a) The tabulated details of the total number of Notary Public appointed state/UT wise in years 2018, 2019 and 2020 are given below-

Sl.No.	State	No. Notaries appointed in 2018	No. Notaries appointed in 2019	No. Notaries appointed in 2020
1	Andaman & Nicobar	0	0	0
2	Andhra Pradesh	172	0	0
3	Arunachal Pradesh	0	0	0
4	Assam	13	0	0
5	Bihar	117	51	0
6	Chandigarh	29	0	0
7	Chhattisgarh	182	0	0
8	Delhi	324	0	0
9	Dadra & Nagar Haveli	0	0	0
10	Daman & Diu	0	0	0
11	Goa	16	0	0
12	Gujarat	1896	0	0
13	Himachal Pradesh	95	0	0
14	Haryana	374	0	0
15	Jharkhand	43	23	0
16	Jammu & Kashmir	0	0	0
17	Kerala	441	0	0
18	Karnataka	570	0	0
19	Lakshadweep	3	0	0
20	Meghalaya	1	0	0
21	Maharashtra	1949	0	0
22	Manipur	0	0	0
23	Mizoram	0	0	0
24	Madhya Pradesh	193	0	0
25	Nagaland	0	0	0
26	Odisha	56	10	0
27	Punjab	351	0	0
28	Pondicherry	25	0	0

29	Rajasthan	442	344	0
30	Sikkim	0	0	0
31	Tamil Nadu	748	0	0
32	Tripura	7	0	0
33	Telangana	79	0	0
34	Uttar Pradesh	298	0	0
35	Uttarakhand	14	0	0
36	West Bengal	80	11	0
	Total	8518	439	

(b) Section 5 of the Notaries Act, 1952 provides for entry of names in the Register as prescribed under section 4 and issue or renewal of Certificates of Practice for a period of five years at a time. Under Section 5(2) of the Notaries Act subsequent renewal is for a period of five years at a time which is a continuing process.

(c) The tabulated details of Certificates renewed State/UT wise are given below-

Sl.No.	State	No. of Certificates Renewed in 2018	No. of Certificates Renewed in 2019	No. of Certificates Renewed in 2020
1	Andaman & Nicobar	Nil	Nil	Nil
2	Andhra Pradesh	75	90	32
3	Arunachal Pradesh	Nil	Nil	Nil
4	Assam	Nil	Nil	Nil
5	Bihar	22	4	10
6	Chandigarh	22	3	5
7	Chhattisgarh	4	1	Nil
8	Delhi	55	87	38
9	Dadra & Nagar Haveli	Nil	Nil	Nil
10	Daman & Diu	Nil	Nil	Nil
11	Goa	3	3	1
12	Gujarat	305	57	131
13	Himachal Pradesh	Nil	Nil	1

14	Haryana	205	91	81
15	Jharkhand	7	2	Nil
16	Jammu & Kashmir	Nil	Nil	Nil
17	Kerala	283	25	31
18	Karnataka	271	52	74
19	Lakshadweep	Nil	Nil	Nil
20	Meghalaya	Nil	Nil	Nil
21	Maharashtra	753	228	243
22	Manipur	Nil	Nil	Nil
23	Mizoram	Nil	Nil	Nil
24	Madhya Pradesh	29	5	11
25	Nagaland	1	Nil	Nil
26	Odisha	3	Nil	4
27	Punjab	192	80	91
28	Pondicherry	42	14	7
29	Rajasthan	218	32	73
30	Sikkim	Nil	Nil	Nil
31	Tamil Nadu	178	152	115
32	Tripura	5	Nil	3
33	Telangana	Nil	1	Nil
34	Uttar Pradesh	351	253	200
35	Uttarakhand	3	5	2
36	West Bengal	28	10	18

(d) In terms of Schedule appended to the Notaries Rules, 1956, the details of maximum number of Notaries to be appointed by the Central Government and maximum number of Notaries to be appointed by the State Government or UT Administration are given. Thus, separate Quotas for Central Government Notaries/State Government and UT are given. These Quotas are periodically revised in view of number of applications from various States and UT's. The law Departments of State/UT Governments also forward requests for enhancement of their quotas in respective States/UT's and their quotas are also increased. Thus, there are adequate number of notaries in proportion to the population in the country.

(e) The Notary Section is in receipt of ONLINE applications from aspirant candidates from various States/UTs for appointment of notaries. These applications

will be scrutinized from the point of view of eligibility criteria prescribed in the Notaries Act, 1952. Thereafter, the decisions for holding of interviews in these States/UTs will be taken by the appropriate government.

(f) Notary Cell of this Department receives online applications for appointment of Notaries, which is an ongoing exercise. These online applications are being scrutinized from the point of view of eligibility criteria prescribed under the provisions Notaries Act, 1952. It is pertinent to submit that in the year 2018-2019, a total of 8957 Notaries were appointed in various States/UT's.
